



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ (1) **ITA No.1786/2010**

% Date of Decision: May 27, 2011

COMMISSIONER OF INCOME TAX **... APPELLANT**

Through: Ms. Rashmi Chopra, Advocate

Versus

RAM KISHAN DASS **... RESPONDENT**

Through: Mr. Ajay Vohra and Ms. Kavita Jha,
Advocates

(2) **ITA No.1790/2010**

% **COMMISSIONER OF INCOME TAX** **... Appellant**

Through: Ms. Rashmi Chopra, Advocate

Versus

RAM KISHAN DASS **... RESPONDENT**

Through: Mr. Ajay Vohra and Ms. Kavita Jha,
Advocates

(3) **ITA No.1794/2010**

% **COMMISSIONER OF INCOME TAX** **... Appellant**

Through: Ms. Rashmi Chopra, Advocate

Versus

RAM KISHAN DASS **... RESPONDENT**

Through: Mr. Ajay Vohra and Ms. Kavita Jha,
Advocates

(4) **ITA No.170/2011**

% **COMMISSIONER OF INCOME TAX** **... Appellant**

Through: Ms. Rashmi Chopra, Advocate

Versus

RAM KISHAN DASS **... RESPONDENT**



Through: Mr. Ajay Vohra and Ms. Kavita Jha,
Advocates

(5) **ITA No.237/2011**

%

COMMISSIONER OF INCOME TAX

... Appellant

Through: Ms. Rashmi Chopra, Advocate

Versus

RAM KISHAN DASS

... RESPONDENT

Through: Mr. Ajay Vohra and Ms. Kavita Jha,
Advocates

(6) **ITA No.1350/2010**

%

COMMISSIONER OF INCOME TAX

... Appellant

Through: Ms. Rashmi Chopra, Advocate

Versus

SUNDER EXPORTS

... RESPONDENT

Through: Mr. Salil Aggarwal and Mr. Prakash
Kumar, Advocates

(7) **ITA No.238/2011**

%

COMMISSIONER OF INCOME TAX

... Appellant

Through: Ms. Rashmi Chopra, Advocate

Versus

RAM KISHAN DASS

... RESPONDENT

Through: Mr. Ajay Vohra and Ms. Kavita Jha,
Advocates

CORAM:

HON'BLE MR. JUSTICE A.K.SIKRI

HON'BLE MR. JUSTICE M.L.MEHTA

1. Whether the Reporters of local papers
may be allowed to see the judgment? Yes
2. To be referred to Reporter or not? Yes



3. Whether the judgment should be reported in the Digest? Yes

M.L.MEHTA, J. (Oral)

1. For orders, see ***ITA No. 1775/2010***, titled as ***Commissioner of Income Tax v Bishan Saroop Ram Kishan Agro Pvt. Ltd.*** decided on 27th May, 2011.

**M.L.MEHTA
(JUDGE)**

**A.K.SIKRI
(JUDGE)**

May 27, 2011
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